

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP No. 71.98 in  
OA No. 308/93

28  
New Delhi this the 11th day of August, 1998.

HON'BLE MR. N. SAHU, MEMBER (A)  
HON'BLE DR. A. VEDAVALI, MEMBER (J)

1. Shri Johri,  
S/o Shri Nanak Chand

2. Shri Kishan Singh, ...Petitioners  
S/o Shri Johri

(By Advocate Shri B.L. Madhok, proxy for Shri B.S.  
Mainee, Counsel)

-Versus-

1. Shri S.P. Mehta,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Shri S.K. Choudhary,  
Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi. ...Respondents

(By Advocate Shri R.L. Dhawan)

O R D E R (ORAL)

HON'BLE MR. N. SAHU, MEMBER (A):

Learned counsel for the respondents has drawn our attention to the order of the High Court in C.W.P No.208298 dated 29.4.98. By this order the operation of the impugned judgement of the Tribunal dated 5.3.97 is stayed by the High Court. In this view of the matter C.P. cannot be proceeded further. C.P. is dismissed and the notice is discharged.

A. Vedavalli

(Dr. A. Vedavalli)

Member (J)

N. Sahu

(N. Sahu)

Member (A)